
(2022) 06 P&H CK 0120

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 6146 Of 2022

Kavita Rani And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 24-06-2022

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2022) 06 P&H CK 0120

Hon'ble Judges : Vinod S. Bhardwaj, J

Bench : Single Bench

Advocate : Sakshi Saini, Amarjit Kaur Khurana

Final Decision : Disposed Of

Judgement

Vinod S. Bhardwaj , J

The petitioners namely Kavita Rani and Vikash Kumar have approached this Court under Articles 226/227 of the Constitution of India for seeking protection of their life and personal liberty from private respondents No.4 to 7.

The contention of the petitioners is that both are major, aged years 21 and 21 years respectively. In support thereof, copies of Aadhaar Cards pertaining to the petitioners(Annexures P-1 & P-2) have been appended. The petitioners further contend that they have performed marriage against the wishes of their parents. The marriage of the petitioners was solemnized on 20.06.2022 at Pracheen Pashupati Nath Shiv Mandir Society, Booth No.228, MDC, Sector 4, Panchkula according to Hindu rites and ceremonies. A copy of marriage certificate (Annexure P-3) issued by the aforesaid Society has also been appended. The petitioners apprehend threat to their lives and claim that there is a constant danger of being implicated in a false case.

Notice of motion restricted to respondents No.1 to 3 only.

Pursuant to supply of advance copy, Ms. Amarjit Kaur Khurana, D.A.G., Punjab,

has appeared and accepted notice on behalf of respondents No.1 to 3.

Learned counsel for the petitioners states that a representation dated 21.06.2022 (Annexure P-5) has also been submitted by the petitioners to the respondent No.2-Senior Superintendent of Police, Mohali.

Learned State counsel has no objection if appropriate direction for providing requisite protection to the petitioners is given.

Without examining the question of legality and validity of the marriage and expressing any opinion thereon, the present petition is disposed of with the directions to respondent No. 2 - Senior Superintendent of Police, Mohali to look into the grievances of the petitioners as set out in the petition and also expressed in the representation (Annexure P-5) and take appropriate action for protection of their lives and liberty as may be warranted by the circumstances.

However, it is clarified that in case any criminal case has been/is registered against the petitioners nothing in this order shall be construed as a bar for taking appropriate action by the police authorities in respect thereof in accordance with law.

The Registry is directed to send a copy of this order along with copy of the petition and above-said representation to respondent No.2-Senior Superintendent of Police, Mohali for requisite compliance.

The petition is disposed of.